

## FORM A

### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF NIRMAL LIFESTYLE (MULUND) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Nirmal Lifestyle (Mulund) Private Limited
2.	Date of incorporation of Corporate Debtor	20 December 2007
	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Debtor	U74999MH2007PTC177019
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Nirmal Lifestyle Head Office, LBS Marg, Mulund West, Mumbai – 400080.
6.	Insolvency Commencement Date in respect of the Corporate Debtor	11 July 2023 (Copy of the order received by IRP on 12 July 2023)
7.	Estimated date of closure of Insolvency Resolution Process	7 January, 2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	<b>Name:</b> Amit Vijay Karia <b>Reg. No.:</b> IBBI/IPA-001/IP-P02600/2021-2022/13969 <b>AFA No.:</b> AA1/13969/02/241223/105303 valid till 24 December, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> Flat 202, Padmalaya Apartments, Pandit Colony Lane 1, Behind Ananda Laundry, Nashik, Maharashtra – 422002 Email: <a href="mailto:amit.karia@yahoo.co.in">amit.karia@yahoo.co.in</a>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Correspondence Address:</b> 408, Hind Rajasthan Building, D.S. Phalke Road, Dadar East, Mumbai - 400014 <b>Correspondence e-mail id:</b> <a href="mailto:cirp.nirmalmulund@gmail.com">cirp.nirmalmulund@gmail.com</a>
11.	Last date for submission of claims	26 July, 2023 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	Allottees under a Real Estate Project as per clause (f) of Section 5 (8)

13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	<b>1. IP Satya Narayan Baheti</b> (IBBI/IPA-001/IP-P01759/2019-20/12670)  <b>2. IP Prakash V Kukreja</b> (IBBI/IPA-001/IP-P-02599/2021 22/13990)  <b>3. IP Yatinkumar S Shah</b> (IBBI/IPA-001/IP-P01785/2019-20/12764)
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web Link for downloading claim forms: <a href="http://www.ibbi.gov.in/downloadforms.html">www.ibbi.gov.in/downloadforms.html</a> (b) Correspondence Email Id: <a href="mailto:cirp.nirmalmulund@gmail.com">cirp.nirmalmulund@gmail.com</a>

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of a corporate insolvency resolution process of Nirmal Lifestyle (Mulund) Private Limited on 11 July, 2023 vide order no. CP No.1150/IBC/MB/2022 (*Date of receipt order by Interim Resolution Professional is 12 July 2023*).

The creditors of **Nirmal Lifestyle (Mulund) Private Limited**, are hereby called upon to submit their claims with proof on or before **26 July, 2023** to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

***Submission of false or misleading proofs of claim shall attract penalties.***

**Sd/-**

**Amit Vijay Karia**

**Interim Resolution Professional of Nirmal Lifestyle (Mulund) Private Limited**

**Registration Number: IBBI/IPA-001/IP-P02600/2021-2022/13969**

**AFA No.: AA1/13969/02/241223/105303 valid till 24 December, 2023**

**Date: 14 July 2023**

**Place: Mumbai**

## Thane Municipal Corporation, Thane

### WATER SUPPLY DEPARTMENT

#### RETENDER NOTICE

Online retender for the following work are invited by Thane Municipal Corporation, Thane from contractors "Maintenance of existing pipelines in Lokmanya Savarkar nagar Ward committee for the year of 2023-24. Blank tender papers can be downloaded from the website of <http://mahatenders.gov.in> from 14.07.2023 to 23.07.2023 as per E-Tendering Procedure On line tenders shall be received on the website <http://mahatenders.gov.in> up to 16.00 Hrs on or before 23.07.2023 and will be opened on 24.07.2023 if possible at 17.00 hrs or any other suitable day. Details of tender are available in the office of the undersigned.

TMC/PRO/WATER-Lok/400/2023-24 SD/-  
Dt.13.07.2023 Executive Engineer,  
Pls visit our official web-site Thane Municipal Corporation  
[www.thanecity.gov.in](http://www.thanecity.gov.in)

**MOHINI MANSION CHS LTD**  
(REGD. NO BOM/HS/G-4/2309 OF 1970)  
Final Plot No 767, TPS-111 (Mahim Div)  
Mori Road, Mahim (W) Mumbai 400016

Mrs. Angela Ribeiro a member owning Shop No. 7 in the building of the Society, reported that the Original Share Certificate bearing No. 46 for 5 (Five) Shares bearing Nos. From 106 to 110 has been lost/stolen and applied for a duplicate Share Certificate to the Society.

The Society hereby invites claims and objections from claimants/ objector or objectors for issuance of a duplicate Share Certificate within the period of 15 (fifteen) days from the publication of this notice with copies of such documents and other proofs in support of his/her/their claims/objections for issuance of duplicate Share Certificate to the Secretary of Mohini Mansion Co-op Society, at 767, Mori Road, Mahim (W), Mumbai -16. If no claims/objections are received within the period prescribed above, Society shall be free to issue duplicate Share Certificate in such manner as provided under the bye-laws of the Society. The claims/objections, if any, received by the Society shall be dealt with in the manner provided under the bye-laws of the Society.

Hon. Secretary  
Mohini Mansion CHS Ltd.  
Date: 14.07.2023  
Place: Mumbai

**MUTHOOT HOUSING FINANCE COMPANY LIMITED**  
Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, CIN NO - U65922KL2010PLC025624, Corporate Office: 12A 01, 13th floor, Parine Crescendo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051 TEL. NO: 022-62228517  
Email Id: [authorised.officer@muthoot.com](mailto:authorised.officer@muthoot.com)

**APPENDIX -IV(Rule 8(1)) Possession Notice (For Immoveable Property)**

Whereas the undersigned being the Authorized Officer of the Muthoot Housing Finance Company Ltd., under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO. 54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, the Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on 01s.

Sr. No.	LAN / Name of Borrower / Co-Borrower / Guarantor	Date of Demand Notice	Total O/s Amount (Rs.) Future Interest Applicable	Date of Possession
1	LAN No. 10102073277 1. Mohan Doddanne Pojary 2. Subhalaxmi M Pojary	28-October-2022	Rs. 6,51,754/- as on 20-October-2022	13-July-2023

**Description of Secured Asset(s) / Immoveable Property (ies):** All That Part And Parcel Of The Flat Premises Bearing No. 302/B, 3rd Floor Admeasuring About 620 Sq.Ft Super Built-Up I.E. 527 Sq.Ft Built Up Area Equivalent To 48.98 Sq.Meter In Saraswati Market Co-Op Hsg Soc. Ltd Building Registration No. Tna/Tna/Hsg/To/6779/93-94 Situated At Bearing Old Survey No. 179, New Survey No. 63, Hissa No. 10, Revenue Village Navghar, Bhayander (East), Thane-401025

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Muthoot Housing Finance Company Limited, for an above mentioned demand and further interest thereon.

Place : Maharashtra I (Bom), Date : 14 July, 2023 Sd/- Authorised Officer, For Muthoot Housing Finance Company Limited

**BRIHANMUMBAI MAHANAGARPALIKA**

(Hydraulic Engineer's Department)  
No. DYE/PPC/2851/Panjarapur of 12.07.2023

**e-TENDER NOTICE**

The Commissioner of Municipal Corporation of Greater Mumbai invites online tenders for the following works on "Item Rate Basis" from the eligible bidders. The Bid Start Date & time and Bid End Date & time is specified in the detailed tender notice on M.C.G.M.'s website under Tender section.

Sr. No.	Bid no.	Name of the work
1.	7200055913 Panjarapur	Supply of various spares of Screw type Air Compressors at Filter plant, Panjarapur.

The intending tenders shall visit the Municipal website at <http://portal.mcgm.gov.in> for further details of the tender.

Sd/-  
Executive Engineer  
(M&E) Panjarapur

PRO/1000/ADV/2023-24

**Fever? Act now, see your doctor for correct & complete treatment**

**DECCAN GOLD MINES LIMITED**  
CIN: L51900MH1984PLC034662  
Registered Office: 501, Akruti Trade Centre, Road No. 7 MIDC, Andheri (East) Mumbai - 400093  
Email: [info@deccangoldmines.com](mailto:info@deccangoldmines.com) / [dgmlgm@deccangoldmines.com](mailto:dgmlgm@deccangoldmines.com) Website: [www.deccangoldmines.com](http://www.deccangoldmines.com)

**NOTICE**

Notice is hereby given that:

- In compliance with the provisions of the Companies Act, 2013 and the requirements of the General Circular issued by the Ministry of Corporate Affairs (hereinafter referred to as 'MCA Circular'), the Extra-ordinary General Meeting (EGM) of Deccan Gold Mines Limited (the Company) will be held through Video Conferencing (VC) or Other Audio Visual Means (OAVM) on **Wednesday, August 02, 2023 at 11:30 A.M. (IST)** to transact the Special Business as set out in the Notice dated July 11, 2023 convening the EGM. MCA Circulars has allowed the Companies to conduct their EGM, through VC or OAVM in the manner provided vide its General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 40/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 22/2021 dated May 05, 2022 and 11/2022 dated December 28, 2022, along with such other applicable circulars issued by MCA (hereinafter referred to as 'MCA Circulars'), & the Securities and Exchange Board of India (SEBI) vide its circular dated January 15, 2021 bearing Ref. No. SEBI/HO/CFD/CMD2/CIR/2021/11 read with circular dated May 12, 2020 bearing Ref. No. SEBI/HO/CFD/CMD1/CIR/P/2020/79, read with Circular dated May 13, 2022 bearing Ref. No. SEBI/HO/CFD/CMD2/CIR/P/2022/62. Accordingly, in compliance with the requirements of the aforesaid MCA General Circulars, the Company is convening its EGM through VC or OAVM, without the physical presence of the Members at a common venue. The said MCA & SEBI Circular has granted relaxations to the Companies, with respect to printing and dispatching of physical copies of the Notice of the EGM to shareholders. Accordingly, the Company will only be sending soft copy of the Notice convening the EGM to the shareholders whose email IDs are registered with the Company/Registrar and Share Transfer Agent/Depository Participant as on the cut-off date i.e. **Friday, July 7, 2023**. Those shareholders whose email IDs are not updated with the Company/Registrar and Share Transfer Agent/Depository Participant can avail soft copy of the EGM Notice of the Company by raising a request to the Company at [info@deccangoldmines.com](mailto:info@deccangoldmines.com) / [dgmlgm@deccangoldmines.com](mailto:dgmlgm@deccangoldmines.com). Alternatively, the Notice of EGM is also available on the Company's website i.e. [www.deccangoldmines.com](http://www.deccangoldmines.com), website of the Stock Exchange viz. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and website of Link Intime India Private Limited [www.intimeindia.com](http://www.intimeindia.com).
- In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the Listing Regulations and Secretarial Standards on General Meetings (SS-2) issued by the Institute of Company Secretaries of India, the Company is pleased to offer to its members the facility of "remote e-voting" provided by Link Intime India Private Limited to enable them to cast their vote by electronic means on all the resolutions as set out in the said Notice.
- The details pursuant to provisions of the Companies Act, 2013 and the Rules framed thereunder are given below:

Sr. No.	Item	
a.	the business may be transacted by electronic means;	As set out in the Notice of EGM dated July 11, 2023
b.	date and time of commencement of remote e-voting through electronic means;	Sunday, July 30, 2023 at 9.00 A.M. (IST)
c.	date and time of end of remote e-voting through electronic means;	Tuesday, August 01, 2023 at 05:00 P.M. (IST)
d.	the cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the time of the EGM	Wednesday, July 26, 2023

e. any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of EGM and holding shares as of the cut-off date i.e. Wednesday, July 26, 2023 may refer to the remote e-voting instructions in the Notes attached to the Notice convening the EGM to obtain the login ID and password;

f. Members may note that: (i) the remote e-voting module shall be disabled by Link Intime at 5:00 p.m. (IST) on Tuesday, August 01, 2023 and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; (ii) since the EGM will be convened through VC/OAVM, the facility for voting through physical ballot paper will not be made available, however members may cast their vote through e-voting platform which will be made available at the time of the EGM; (iii) the members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM through VC/OAVM but shall not allow to cast their vote again; (iv) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail facility of remote e-voting as well as e-voting at the time of EGM;

g. For the process and manner of remote e-voting, members may refer the Frequently Asked Questions (FAQs) and InstaVote e-Voting manual available at <https://instavote.linkintime.co.in> under 'Help' Section or send an email to [enotices@linkintime.co.in](mailto:enotices@linkintime.co.in) or contact on Tel: 022-49186175.

4. Members who are holding shares in physical form whose email addresses are not registered with the Company can cast their vote through remote e-voting or through the e-voting at the time of the meeting in manner and by following the instructions as mentioned in the Notes section of the Notice convening the EGM. Instructions for attending the EGM through VC/OAVM are also provided in the Notice of the EGM.

5. The Board of Directors of the Company has appointed Mr. Himanshu S. Kamdar, Partner of M/s. Rathi & Associates, Practicing Company Secretaries, Mumbai as scrutineer to ensure that the e-voting process be carried out in a fair and transparent manner.

6. Shareholders may contact Mr. Subramaniam S. Company Secretary, Corporate Office : No. 1285, 5<sup>th</sup> Main, 7<sup>th</sup> Sector, HSR Layout, Bengaluru 560102, Karnataka, India. (Email : [subbu@deccangoldmines.com](mailto:subbu@deccangoldmines.com) and Phone Number : 080-4538 4000 in case of any grievances connected with facility for voting by electronic means;

7. Members are advised to register/update their e-mail address with their DP's in case of shares held in electronic form and to the Company and/or its RTA in case of shares held in physical form for receiving all communications, including Annual Report, Notices, Circulars etc. by email from the Company in future.

By order of the Board of Directors  
For Deccan Gold Mines Limited  
Sd/-  
Subramaniam  
Company Secretary  
Membership No. A12110

Date: July 13, 2023  
Place: Mumbai

**Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))**  
Sale of Immoveable property mortgaged to IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL-HFL) Corporate Office at Plot No.98, Jyoti Vihar, Phase-IV, Gurgaon-120215 (Haryana) and Branch Office at - "CTS NO 4278/1 to 7 Tanaji Nagar Near Kalika Mata Mandir 2nd Floor Chichwad Pune -411033" under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "SRA Act") and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, the Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on 01s.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immoveable property / Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Vithal Banshi Chavan 2. Mrs. Shakuntala Vithal Chavan (Prospect No. IL10013442)	25-May-2021 Rs. 24,80,866/- (Rupees Twenty Four Lakh Eighty Thousand Eight Hundred Sixty Six Only) <b>Bid Increase Amount</b> Rs. 25,00,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Flat No 804, ad measuring 619 sq. feet, 8th Floor, C Wing Tanish Vatika, Charoti Phale Alandi Road, Maharashtra (Carpet area: 496 sq. ft. ; Super Built-up area: 676 sq. ft.)	09-Jan-2023 Total Outstanding As On Date 03-July-2023 Rs. 32,65,877/- (Rupees Thirty Two Lakh Sixty Five Thousand Eight Hundred Seventy Seven Only)	Rs. 18,00,000/- (Rupees Eighteen Lakh Only) <b>Earnest Money Deposit (EMD)</b> Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand Only)

**Mode of Payment:** EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.bankauctions.com> and pay through link available for the property/Secured Asset only.  
Note: Payment link for each property/Secured Asset is different. Ensure you are using link of the property/Secured Asset you intend to buy vide public auction.

For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account- IFL Home Finance Ltd. b) Name of the Bank- Standard Chartered Bank, c) Account No.-9902879xxxxx followed by Prospect Number, d) IFSC Code- SCBL0036901, e) Bank Address- Standard Chartered Bank, 30 M.G. Road, Fort, Mumbai-400001.

**Terms and Conditions-**

- For participating in e-auction, intending bidders register their details with the Service Provider <https://www.bankauctions.com>, with an advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder shall deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- Bidders are advised to go through the website <https://www.bankauctions.com> and <https://www.ifl.com/home-loans/properties-for-auction> for detailed terms and conditions of auction & sale application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID: [support@bankauctions.com](mailto:support@bankauctions.com), Support helpline Numbers: 9729181242/2526.
- For any query related to write details, Inspection of Property and Online bid etc. call IFL-HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or reply to email - [auction.hfl@icfl.com](mailto:auction.hfl@icfl.com).
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFL-HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/auction, the decision of AO of IFL-HFL will be final.

**15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002**

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost

Place : Pune Date : 14-Jul-2023 Sd/-Authorised Officer, IFL Home Finance Limited

**POSSESSION NOTICE**

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) / Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower / Guarantor/ Mortgagee	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	45799430000409	1) Jayshree Madhukar Suryavanshi, 2) Nishant Madhukar Suryavanshi, 3) Santosh Madhukar Suryavanshi, 4) Vicky Madhukar Suryavanshi	27-09-2022, Rs. 3,83,560.40 (Rupees Three Lakh Eighty Three Thousand Five Hundred Sixty and Forty Paise Only) as of 19/09/2022	Date: 12-07-2023 Time: 02.24 PM Symbolic Possession
<b>Description of Secured Asset:</b> All that piece and parcel of the 152/25, Plot No.34, Ganga Nagar, Degaon Road, Laxmi Peth, Solapur-413001 and within the Limits of Solapur Municipal Corporation. <b>Bounded as follows:</b> On or towards East: Plot No.33, On or towards South: Plot No.37, On or towards West: Plot No.35, On or towards North: Road.				
2	45799420002004	1) Anil Satyawan Kadam, 2) Savita Satyawan Kadam, 3) Satyawan Limbraj Kadam	12-11-2022, Rs. 6,40,896.10 (Rupees Six Lacs Forty Thousand Eight Hundred and Ninety Six and Ten Paise Only) as of 07/11/2022	Date: 12-07-2023 Time: 03.00 PM Symbolic Possession
<b>Description of Secured Asset:</b> All that piece and parcel of the Plot No.119, Area Admeasuring 46.54 Sq.Mt, Gat No.16/2B/2A, 2B/1B/1, 2B/1B/2, Gulvanchi, Gopinath Nagar 4, Tal. North Side Solapur, Dist. Solapur-413201 and within the Jurisdiction of Solapur Municipal Corporation. <b>Bounded on: East:</b> Plot No.208, <b>West:</b> 6.10 Mtrs Layout Road, <b>North:</b> Plot No.120, <b>South:</b> Plot No.119.				
3	30799420000989	1) Ganesh Shankar Aher, 2) Mina Aher, 3) Mangesh Aher	21-04-2023, Rs. 18,15,173.60 (Rupees Eighteen Lacs Fifteen Thousand One Hundred and Seventy Three and Sixty paise Only) as of 18/04/2023	Date: 12-07-2023 Time: 09:45 AM Symbolic Possession
<b>Description of Secured Asset:</b> All the piece and parcel of the Immoveable Property Admeasuring 155.25 Sq.Mtr, situated at Bunglow No.A Meera Bunglows Plot No.22, SR.No.48/21/49/150/1A Bagl Nagar, Kedgaon Ahmednagar-414005.				
4	45699430001103	1) Nikhil Gulabrao Jadhav, 2) Bharati Gulabrao Jadhav, 3) Gulabrao Haribhav Jadhav	21-04-2023, Rs. 16,08,864.20 (Rupees Sixteen Lacs Eight Thousand Eight Hundred and Sixty Four and Twenty Paise Only) as of 18/04/2023	Date: 11-07-2023 Time: 10:17 AM Symbolic Possession
<b>Description of Secured Asset:</b> All the piece and parcel of the Immoveable Property Admeasuring 569 Sq.ft. S.No.101/2, Flat No.405, 4th Floor, Balkrushna Heights, Dhayanu Pave-411041. <b>At East:</b> Flat No.410, <b>At West:</b> Side Margin, <b>At North:</b> Flat No. 404, <b>At South:</b> Flat No.406.				
5	45609430000660	1) Amol Ganesh Gadekar, 2) Vijayabai Gadekar	21-04-2023, Rs. 4,62,162.45 (Rupees Four Lacs Sixty Two Thousand One Hundred and Sixty Two and Forty Five Paise Only) as of 18/04/2023	Date: 11-07-2023 Time: 10.00 AM Symbolic Possession
<b>Description of Secured Asset:</b> All the piece and parcel of the Immoveable Property Admeasuring 600 Sq.ft. Milkat No.432, Satara Tanda, Majje Satara, Aurangabad. <b>At East:</b> Milkat of Shival Chavan, <b>At West:</b> 12 Ft Road, <b>At North:</b> Milkat of Jaysingh Pawar, <b>At South:</b> 8 Ft Road.				
6	45799420001333	1) Veeravalli Shrinivasrao, 2) Veeravalli Tulasi	21-04-2023, Rs. 10,72,875.00 (Rupees Ten Lac Seventy Two Thousand Eight Hundred and Seventy Five Only) as of 18/04/2023	Date: 12-07-2023 Time: 03.50 PM Symbolic Possession
<b>Description of Secured Asset:</b> All the piece and parcel of the Immoveable Property Admeasuring 1000 Sq.ft. and bearing Gat No.16/2B/3/B, Plot No.51, Gulvanchi Gao, Gopinath Nagar-3, Maharashtra. <b>At East:</b> Plot No.50, <b>At West:</b> Road, <b>At North:</b> Plot No.52, <b>At South:</b> Road.				
7	45799420003402	1) Prakash Chandrakant Budhale, 2) Ashwini Prakash Budhale	25-02-2022, Rs. 10,10,688.01 (Rupees Ten Lac Ten Thousand Six Hundred and Eighty Eight and One Paise Only) as of 23/02/2023	Date: 12-07-2023 Time: 05:15 PM Symbolic Possession
<b>Description of Secured Asset:</b> All that piece and parcel of the Immoveable property admeasuring 112.37 Sq.Mt. Plot No.135, Gut No.561, At/PO: Kumbhari, Tq. South Solapur, Dist. Solapur-413006 and the said land is <b>Bounded as under:</b> On or towards: Towards East by: Gut No.561, Towards West by: 9 Meter Road, Towards South by: Plot No.136, Towards North by: Plot No.134.				

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken **Symbolic Possession** of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Pune/ Solapur/ Ahmednagar/ Maharashtra Sd/- Authorised Officer,  
Date: 14.07.2023 Jana Small Finance Bank Limited

**JANA SMALL FINANCE BANK**  
(A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challenghatta, Bangalore-560071.

Branch Office: Office No.704/705, Modi Plaza, Opp. Laxminarayana Theatre, Mukund Nagar, Satara Road, Pune-411037

**SYMBOLIC POSSESSION NOTICE**

**ICICI Home Finance** Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai-400059  
Branch Office: 1st floor, Office No. 102, 765 Flyedge, Near Datta Pada Bridge, SV Road, Borivali (W)- 400092  
Branch Office: 1st floor, Office No. PO2/147, Harmony Plaza, Opp. SBI, Boisar, Dist- Palghar - 401501  
Branch Office: ICICI Home Finance Co. Ltd., HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri(E), Mumbai- 400059  
Branch Office: Shop No. 301, 302, 303, 3rd floor, Next Level Mall, In front of Hotel Grand Mehfil, Camp Road, Amravati- 444601

Whereas the undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Late. Mahesh Manojrao Durbude (Borrower), Gita Mahesh Durbude (Legal Heir- W/o, Of Late. Mahesh Manojrao Durbude) (Co-Borrower), LHAM00001277185.	Plot No 9 To 11 Ravindranath Tagore Mouje Pinglae Nagar Parishad Bhandara Gat No 211/5 Bhandara-441904. Bounded By-North: 15 M Road, South: Sakure Farm, East: Nadesh Durbude House, West: Jayprakash Gaidhane Manojrao Durbude (Co-Borrower), LHAM00001277185.	20-03-2023 Rs. 25,09,419/-	Amravati-B
2.	Jayankumar Laxmanbhai Kadu (Borrower), Amisha Jayant Kadu (Co-Borrower), LHBH00001324755.	Shop No A-02 Grd Flr, Bldg 2, Type A, Earth Residency, Amembhede Road, Village Tembhode, Palghar West Thane -Thane- 401404 (REF. LAN No. LHBH00001324755). Bounded By- East: Road, West: Residential Building, North: Residential Building, South: Road./ Date of Possession- 11-Jul-23	10-04-2023 Rs. 12,49,841/-	Bhoisar-B
3.	Rajesh Ramchandra Kante (Borrower), Kante Dinesh Ramchandra (Co-Borrower), LHBOV0001456593.	Flat No 403 4thFloor A Wing Building Type 3b Raul Nagar Tarapur Road Kurgao Boisar 178 19 Bhoisar Maharashtra 401501 (REF. LAN No. LHBOV0001456593)./ Date of Possession- 11-Jul-23	10-04-2023 Rs. 28,92,553/-	Borivali-Mumbai-B
4.	Rajesh Ramchandra Kante (Borrower), Kante Dinesh Ramchandra (Co-Borrower), LHBOV0001456595.	Flat No 403 4thFloor A Wing Building Type 3b Raul Nagar Tarapur Road Kurgao Boisar 178 19 Bhoisar Maharashtra 401501 (REF. LAN No. LHBOV0001456595)./ Date of Possession- 11-Jul-23	10-04-2023 Rs. 1,20,932/-	Borivali-Mumbai-B
5.	Jeetendra Devanand Puli (Borrower), Devanand John Puli (Co-Borrower), NHMUM0001281956.	303 3rd Floor B Wing Building No 14 B Chandivali Panchavati Chsl Ltd Andheri East Mumbai -Mumbai-400072 (REF. LAN No. NHMUM0001281956). Bounded By- East: Mahadev Colony Road, West: D P Road, North: Ground, South: Police Quarters./ Date of Possession- 11-Jul-23	10-04-2023 Rs. 40,02,232/-	Andheri-Mumbai-B
6.	Jeetendra Devanand Puli (Borrower), Pramila Devanand Puli (Co-Borrower), NHMUM0001297026.	Flat No 404 4th Flr. C Wing, Chandivali Panchavati Chsl Ltd, Bldg 14, Near Chandivali Police Station, Mhadev Colony, Andheri East Mumbai -Mumbai-400072 (REF. LAN No. NHMUM0001297026). Bounded By- East: Residential Building, West: Police Quarters, North: Internal Road, South: Residential Building./ Date of Possession- 11-Jul-23	10-04-2023 Rs. 38,85,879/-	Andheri-Mumbai-B
7.	Vishnu T Gawali (Borrower), Prafullata Vishnu Gawali (Co-Borrower), LHANE00001483197.	D/101 D/101 1st Floor Siddhivinyayak Complex- Wing A Sarpada Genesis MIDC Road 137 Padgha Na Thane Maharashtra 401404 (REF. LAN No. LHANE00001483197)./ Date of Possession- 11-Jul-23	10-04-2023 Rs. 1,01,137/-	Andheri-Mumbai-B
8.	Vishnu T Gawali (Borrower), Prafullata Vishnu Gawali (Co-Borrower), LHANE00001483194.	D/101 D/101 1st Floor Siddhivinyayak Complex- Wing A Sarpada Genesis MIDC Road 137 Padgha Na Thane Maharashtra 401404 (REF. LAN No. LHANE00001483194)./ Date of Possession- 11-Jul-23	10-04-2023 Rs. 23,91,364/-	Andheri-Mumbai-B

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : July 14, 2023  
Place: Bhandara, Thane, Boisar, Andheri  
Authorized Officer  
ICICI Home Finance Company Limited

**Asset Recovery Branch, Navi Mumbai**, Shop No.G-9 & 10, Lokmanya Tilak Shopping Centre, Plot No.8, Sector-1 Vashi, Navi Mumbai - 400703 | Phone : 022-20875503  
E-mail : [bnmv2259@mahabank.co.in](mailto:bnmv2259@mahabank.co.in) / [bom2259@mahabank.co.in](mailto:bom2259@mahabank.co.in)  
Head Office: Lokmgal, 1501, Shivajinagar, Pune-411005

**POSESSION NOTICE**  
**[For Immoveable property under Rule 8(1)]**

Whereas the undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002 and in exercise of powers conferred under Sec. 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 16.05.2019 calling upon 1) Ms Anand Metal Roofing (Prop. Mr. Anandkumar Hemchandra Shrivastav), Mr. Anandkumar Hemchandra Shrivastav and Mrs. Sangeeta A Shrivastav to repay the amount mentioned in the Notice being Rs.2,42,56,078.00 plus together with interest thereon at contractual rate (s

**नॅशनल कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांच्या समक्ष कंपनी योजना याचिका क्र. १५६/२०२३**  
**कंपनी योजना अर्ज क्र. १२७/२०२३**  
 कंपन्यां कायदा, २०१३ (२०१३ चा १८) चा प्रणामपत्रे ;  
 कलम २३० ते २३२ आणि कंपनी कायदा, २०१३ च्या इतर लागू तरतुदी आणि वेगवेगळी अंमलात असलेल्या त्याखाती तयार केलेल्या निवामांच्या बाबतीत ;  
 अतिरिक्त  
 रिलायन्स बिझनेस मॅगजिन प्रायव्हेट लिमिटेड ("ट्रान्सफर कंपनीज नं. १") आणि रिलायन्स कम्युनिकेशन्स एंटरप्रायझेस प्रायव्हेट लिमिटेड ("ट्रान्सफर कंपनी नंबर २") आणि रिलायन्स इलेक्ट्रॉनिक प्रायव्हेट लिमिटेड ("ट्रान्सफर कंपनी क्रमांक १") यांच्या एकत्रीकरणाने याचनेच्या बाबतीत. ३) आणि रिलायन्स टेलिकॉम इन्फ्रान्फ्रॅस्ट्रक्चर प्रायव्हेट लिमिटेड ("ट्रान्सफर कंपनी क्र. ४") आणि रिलायन्स इन्टरनॅशनल अंडरव्हायर्स प्रायव्हेट लिमिटेड ("आरआयएपीएल" किंवा "ट्रान्सफर कंपनी") आणि त्यांचे संबंधित भागधारक ("योजना") च्या एकत्रिकरणाने संबंधात.

**रिलायन्स बिझनेस मॅगजिन प्रायव्हेट लिमिटेड**, कंपनी कायदा, १९५६ च्या तरतुदीनुसार समाविष्ट केलेली कंपनी आणि तिचे नोंदीकृत कार्यालय ५०२, प्लॉट क्रमांक ९१/९४, प्रभात कॉलनी, सांताक्रुझ (पूर्व), मुंबई ४०००५५; सीआयएन: २५६२००एमएच २०००पीटीसी१५६४४४) ...**प्रथम याचिकाकर्ता कंपनी रिलायन्स कम्युनिकेशन्स एंटरप्रायझेस प्रायव्हेट लिमिटेड**, कंपनी कायदा, १९५६ च्या तरतुदीनुसार समाविष्ट केलेली कंपनी आणि तिचे नोंदीकृत कार्यालय ५०२, कोलोनी/संगम, प्लॉट नं.५, प्लॉट नं. ११/९४ प्रभात कॉलनी, सांताक्रुझ (पूर्व), मुंबई ४०००५५; सीआयएन: २५६२००एमएच २०००पीटीसी१५६४४४) ...**दुसरी याचिकाकर्ता कंपनी रिलायन्स इलेक्ट्रॉनिक प्रायव्हेट लिमिटेड**, कंपनी कायदा, १९५६ च्या तरतुदीनुसार अंतर्भूत एक कंपनी आहे, आणि तिचे नोंदीकृत कार्यालय ५०२, प्लॉट क्रमांक ९१/९४ प्रभात कॉलनी, सांताक्रुझ (पूर्व), मुंबई ४०००५५; सीआयएन: २५६२००एमएच २०००पीटीसी१५६४४४) ...**तृतीय याचिकाकर्ता कंपनी रिलायन्स टेलिकॉम इन्फ्रान्फ्रॅस्ट्रक्चर प्रायव्हेट लिमिटेड**, कंपनी कायदा, १९५६ च्या तरतुदीवाती समाविष्ट केलेली कंपनी आणि तिचे नोंदीकृत कार्यालय ५०२, प्लॉट क्रमांक ९१/९४, प्रभात कॉलनी, सांताक्रुझ (पूर्व), मुंबई ४०००५५; सीआयएन: २५६२००एमएच २०००पीटीसी१५६४४४) ...**चौथी याचिकाकर्ता कंपनी रिलायन्स इंटर्नॅशनल अंडरव्हायर्स प्रायव्हेट लिमिटेड**, कंपनी कायदा, १९५६ च्या तरतुदीवाती समाविष्ट केलेली कंपनी आणि तिचे नोंदीकृत कार्यालय ५०२, प्लॉट क्रमांक ९१/९४, प्रभात कॉलनी, सांताक्रुझ (पूर्व), मुंबई ४०००५५; सीआयएन: २५६२००एमएच २०००पीटीसी१५६४४४) ...**पाचव्या याचिकाकर्ता कंपनी याचिकेची सूचना**

कंपनी कायदा, २०१३ च्या कलम २३० ते २३२ अंतर्गत एक संयुक्त याचिका रिलायन्स बिझनेस मॅगजिन प्रायव्हेट लिमिटेड (ट्रान्सफर कंपनीज नं. १) आणि रिलायन्स कम्युनिकेशन्स एंटरप्रायझेस प्रायव्हेट लिमिटेड (ट्रान्सफर कंपनी नंबर २) आणि रिलायन्स इलेक्ट्रॉनिक प्रायव्हेट लिमिटेड (ट्रान्सफर कंपनी क्रमांक १) ३) आणि रिलायन्स टेलिकॉम इन्फ्रान्फ्रॅस्ट्रक्चर प्रायव्हेट लिमिटेड (ट्रान्सफर कंपनी क्र. ४) आणि रिलायन्स इन्टरनॅशनल अंडरव्हायर्स प्रायव्हेट लिमिटेड सह (आरआयएपीएल किंवा ट्रान्सफर कंपनी) आणि त्यांचे संबंधित भागधारक (योजना) शक्य तसे दिव्यनृत, मुंबई अर्ज क्र. १३ जुलै २०२३ रोजी दाखल केली. सदर याचिका २८ जुलै २०२३ रोजी कंपनीच्या बाबी ठेवण्यात मान्यतेच्या व्यापारिकपणासाठी सुनावणीसाठी निश्चित करण्यात आली आहे. या याचिकेचे समर्थन किंवा विरोध करू इच्छिणाऱ्या कोणीही याचिकाकर्त्यांच्या अधिकृतपणे त्यांच्या सूचना पाठवण्यात, याचिका सूचना सुनावणीसाठी निश्चित केलेल्या तारखेच्या दोन दिवस आधी त्यांची किंवा त्यांच्या बहिष्कारांनी व्यक्ती केलेला हेतू, विरोधाचे कारण किंवा प्रतिज्ञावजाची प्रत अशा नोंदीतवर सादर करावी जाईल. याचिकाकर्ता एक प्रत याचिकाकर्त्यांच्या बहिष्कारांकडून कोणत्याही व्यक्तीला सादर केली जाईल ज्यांना त्यासाठी विहित शुल्क भरण्याची आवश्यकता असते. दि. १४ जुलै २०२३ रोजी

२०. राजेश राहा आणि कंपनी. याचिकाकर्त्याचे वकील, राजेश राहा आणि कंपनी साठी. १६, ऑरिएंटल बिल्डिंग, ३०, नगिनदास मस्तर रोड, प्लॉटार फाऊन्ड, फोर्ट, मुंबई - ४०० ००१ सही / - याचिकाकर्त्याचे वकील.

**यूनियन बँक ऑफ इंडिया** (Union Bank of India) शाखा नकाशा कायदा, युनिट क्रमांक: ८ आणि ९, सिन्धुवर स्टॅन्डलाइट बिल्डिंग, मालाज नगरी स्टेशनवजरा, अंधेरी कुर्ला रोड अंधेरी पूर्व मुंबई-४०००५६, फोन: ०२२-२६६२२००५, बीएफ: २६६६२०००  
 ईमेल: ubi0555443@unionbankofindia.bank

**कलम १३(२) अन्वये मागणी सूचना**  
 संदर्भ: युनियन बँक/साक्षीनामा/२०२३-२४/१३(२)/१ दिनांक: १४/०४/२०२३ ठिकाण: मुंबई  
 प्रत,  
**१. मेसर्स ऑनो लाइफस्टाइल लिमिटेड (कर्मदार)**  
 अतिरिक्त, १३७, पहिला मजला, अन्सा इन्स्ट्रुमेंट को ऑप सोसायटी, साक्षी विहार रोड, साक्षीनामा, अंधेरी पूर्व, मुंबई-४०००५२  
**२. ए. श्री मनीष चतुर्वेदी (संचालक आणि हमीदार)**  
 ए-२०२, व्हेलव्हर्डी सी एच एम लिमिटेड, विचोली रोड रोड सोनी कॉलेजस वजरा, मालाज पश्चिम, मुंबई-४०००६४  
**३. श्री मनीष चतुर्वेदी (संचालक आणि हमीदार)**  
 सदनिका नंबर २०४, दुसरा मजला, ए-ब्लिग, कृष्णा रिजन्सी सीएसएलएल, सुंदर गंगारुचा मार्ग, मालाज पश्चिम, मुंबई-४०००६४  
**४. श्री हरी स्वर्धर गोपाल (संचालक)**  
 सदनिका क्रमांक ७०१, अरुंधत टॉवर, प्लॉट क्रमांक १बी, गिण्ट चौक सेक्टर २० जवळ, धारुवार, नवी मुंबई, रायगड ४०१०२७  
 स/स/१३  
 कलम १३ (२) अंतर्गत सूचना सेवकान १३ (३) ऑफ सिन्धुवर्गायोजना अँड रिस्कन्यूझन ऑफ फायनान्शियल असेट्स अँड इन्फोर्मेशन ऑफ सिन्धुवर्गायोजना इन्टरेट सेक्टर, २००२  
 तुम्ही मध्ये पत्रे क्रमांक १ ने आध्यात्म साक्षीनामा शाखेकडून घालील क्रेडिट सुविधांना लाभ घेतला आहे आणि यकनाकी/हम/व्याज भरण्यात/खाता समाधानकारकपणे चालवण्यात अखत्यारी झाला आहे आणि म्हणून, उत्पन्न ओळख आणि विलेकॉमिंग लेखा नियमनानुसार आरबीआयच्या मार्गदर्शक तत्वानुसार, तुम्ही खाती नॉन-परफॉर्मिंग असेट म्हणून वॉकनूट केली गेली आहे दिनांक २८/०३/२०२३. दिनांक २८/०३/२०२३ पर्यंत तुम्हाला बँकमार्गचे ४,३२,९२,९६५.०३ रुपये (रुपये चार कोटी त्रिसाश लाख आठ हजार अठ्ठाश पचास रुपये आणि तीन पैसे कर्क) बचकानी आहे. उपरोक्त कार्यावधान तुम्हाच्या किंवा १ कडून बँककडे देव रकमेचे तपशील खातलोगाणी आहेत:

सुविधा प्रकार	एच पी व या मागेशुद्ध मूल्ये विकल्प	सागू र केल्याचे वरिष्ठ दिनांक	दंडावकास व्याज	बँककडून लागणाऱ्या खर्च/शुल्क	एकूण देय
रोट क्रेडिट	३,०२,५७,७५५.६१	१०/०३/२०२३	२६/०३/२०२३		३,११,००,८७०.४४
मुदत बँक	१,१०,००,०००.००	२,१२,०२,४४०.४४			१,११,१२,४४०.४४
एकूण देय					४,२२,१३,३१०.८८

देव रकमेची परतवड सुरुवात करा किंवा बँककडून होऊ शकणारे पैसे, मेसर्स ऑनो लाइफस्टाइल लिमिटेड ने दिनांक १७/११/२०२१ रोजी दत्तलेखन कार्यानिष्ठ केले आहेत आणि या मागणी सुत्राच्या व्याज निर्माण केले आहे:

**खाली वर्णन केलेल्या स्थार मालमत्तेचे मागणे.**  
**एक युनिट क्र. १३७, ८२४ चौसर फूट क्षेत्रफळ, (किट एच एफआय), पहिल्या मजल्यावर, इमारत क्रमांक ३, नन्सा इंडस्ट्रियल इस्टेट म्हणून ओळखण्यात आणण्यात आलेल्या, अन्सा एच म्हणून ओळखण्यात आणण्यात आलेल्या, ऑरिएंटल पश्चिम सहकारी संस्था लिमिटेड, साक्षी विहार रोड, अंधेरी (पूर्व), मुंबई-४०००५२, येथे स्थित आहे आणि सर्व भागधारकांच्या नावांवर आहे आणि मालमत्तेचा आदेश अंधेरी तालुक्याच्या व्हॉल्ट आणि युनिटवर्गमधील मुंबई अर्ज क्रमांक ३८ आणि प्रणामपत्रे क्र. ३ या तालुक्याचे विभाग।**  
 खाली वर्णन केलेल्या अंग मालमत्तेचे हारणेकडे जाईल: स्टॅफ आणि युनिट क्रेडिटर्स सर्व वर्तमान आणि भविष्यातील वाढ घटताना.  
 मुक्ता, तुम्हाला यादारे आर्थिक मालमत्तेचे सिन्धुवर्गायोजना अँड रिस्कन्यूझन अँड इन्फोर्मेशन ऑफ सिन्धुवर्गायोजना इन्टरेट सेक्टर, २००२ च्या कलम १३ (२) प्रमाण ३२,९२,९६५.०३ रुपये (रुपये चार कोटी त्रिसाश लाख आठ हजार अठ्ठाश पचास रुपये आणि तीन पैसे कर्क) बचकानी झाले आहे, फक्त मुंबई अंमलात आणण्यात आलेल्या हस्तगतपणे अर्ज व शर्तानुसार पुढील सूचना आणि शुल्कावर कारवाई करावे आणि तुम्हाला जबाबदारारी ही सूचना मिळाल्याच्या तारखेपासून ६० दिवसांच्या आत पूर्ण करा, ज्यामध्ये अखत्यारी अंमलात, वरील कार्यावधान दिलेले कोणतेही किंवा सर्व अधिकार वापरून उपरोक्त सिन्धुवर्गायोजना इन्फ्रान्फ्रॅस्ट्रक्चर प्रायव्हेट लिमिटेड आणि प्रतिनिधित्व करू.  
 कायद्याच्या कलम १३ (३) नुसार, किंवा विलेकॉमिंग तालुक्याच्या संदर्भात किंवा सिन्धुवर्गायोजना विलेकॉमिंग तालुक्याच्या किंवा विलेकॉमिंग तालुक्याच्या प्रतिनिधित्व / प्रतिनिधित्व केले जाईल. सुरुवात मालमत्तेची पूर्तता करण्यासाठी उल्लेख केलेल्या संदर्भात, सफेकती च्या कलम १२ च्या उत्तर-कलम (८) च्या तरतुदीकडे आपले लक्ष आकर्षित केले आहे.

तुम्हाला विव्यावसू, युनियन बँक ऑफ इंडिया प्राधिकृत अधिकारी

**जाहीर सूचना**

१. यादारे सूचना दिली जात आहे की माझे अशील. मॅन्जरेट वकील आर डी कावडी वी बाटाघाटी करत आहेत. (विक्रमते), तिसऱ्या मजल्यावर नोंदीकृत कार्यालय असलेले, न्यू एक्सप्रेसिव्ह बिल्डिंग, ए. के. नायक मार्ग, फोर्ट, मुंबई-४०० ००१, ४ (वारा) निवासी सदनिका आणि ४ (वारा) निवासी सदनिका नियुक्ती, हस्तगत आणि विक्रीसाठी कार आच्छादित/स्टॅक/पोडियम/कार पार्किंगची जागा, कार इमारत, उदा., "सैलम अपार्टमेंट्स", मूखंड क्रमांक १३ वर ("मालमत्ते"), युनियन बँक, चॅम्बर, मुंबई-४०० ०१९, अधिकाधिक विशेषतः वर्णन केलेले माझ्या अतिरिक्तच्या बाबत, सर्व मागेशुद्ध शुल्क, येथे लिहिलेले असणूनी.  
 २. विक्रमाची माझ्या अतिरिक्तच्या प्रतिनिधित्वाने आहे की:  
 अ. विक्रमाची मूल्य २४ जुलै २००९ रोजी (हस्तावक उपनिबंधक, कुर्ला-१ (वर्ग-२) यांच्या कार्यालयात रितसर नोंदीकृत केलेल्या विक्रमसंदर्भात, सदर सदनिका आणि त्या कार्याच्या पार्किंगच्या जागेच्या संदर्भात मालकी हक्क संपादन केले आहेत. मुंबई उपनगरी जिल्हा, दिनांक १२ ऑक्टोबर २००९ रोजीच्या पावती क्रमांक १४८८ अंतर्गत हस्तगतपणे क्रमांक बी आर ३-०९५४-२००९ दिनांक २८ जुलै, २०१४ रोजी श्री महेश रमेश सैलत उर्फ सया यांच्याशी रितसर अंमलात आणण्यात आलेल्या कार्यासंदर्भात आहे.  
 ब. आणि, या काराच्या अनुषंगाने सहायका वयातगोप्य पॉवर ऑफ अटॉर्नी रितसर अंमलात आणली जाते. सव-रिजिस्टार, कुर्ला-१ (वर्ग-२) मुंबई उपनगर जिल्हा, दिनांक २८ जुलै २०१४ रोजी पॉवर ऑफ अटॉर्नीसह वारा, श्री. महेश रमेश सैलत उर्फ सया यांनी विक्रमाच्या काही अधिकांकर दिले आहेत, ज्यात विशेषतः स्वातः समाविष्ट आहे.  
 क. यानंतर विक्रमाची या मागेशुद्धच्या विक्रमासाठी बंधुमुंबई महागणपतिकेवडे अर्ज केला आणि एक नवीन इमारत बांधली, उदा., "सैलम अपार्टमेंट्स", ज्याला अर्ज वयातगणपत क्रमांक सी एच ३/१ एच/०२०/एम/३३७ आहे. (नवीन) दिनांक २५ ऑक्टोबर, २०१७, एम सी ए सुदाम्ने जाते.  
 ड. कोणताही वार किंवा व्यक्ती ज्याचा कोणताही हक्क, शीर्षक, स्वातंत्र्य, दावा किंवा कोणत्याही स्वरूपाच्या कोणताही हक्क किंवा मागणी या सदनिकेमध्ये, त्यावरील, वर, किंवा संदर्भात किंवा त्या कडून केलेल्या/पोडियम कार पार्किंग सोपेस किंवा त्याच्या कोणत्याही भागांमध्ये असेल. मालकी, विक्री, देवाणघेवाण, आसाइमंट, लीज, सव-लीज, भाडेकर, हाण, परवाना, सुलभता, भेट, वारसा, शुल्क, धारणाधिकार, लिसेन्सिंग, कोणत्याही ट्रस्ट अंतर्गत फायदेशीर हक्क/व्याज, प्रक्रियेच्याना अधिकांर किंवा प्री-एम्पचन या मागणी किंवा कोणत्याही कारणांसाठी किंवा अन्यथा (उदा. सदनिका किंवा किंवा त्याचा कोणताही भाग ताब्यात घेण्याच्या कोणत्याही दबावामुळे) असा देवाणघेवाण, दिलेला पत्थार आहाराहा हायव्हक कागदोपरी पुराव्यावर लिखित स्वरूपात ते मला कडवाले असे आवाहन केले आहे. या सुचवण्यात आरोपण १४ (वॉट) दिवसांच्या कालावधीत घाली, असे मनेल जाईल की कोणत्याही पदाचा किंवा व्यक्तीचा, वर, वर किंवा संदर्भात कोणत्याही स्वरूपाचा कोणताही दावा अस्तित्वात नाही. सदनिका आणि साक्षीनामा अच्छादित/पोडियम कार पार्किंगची किंवा त्याचा कोणताही भाग, माझा अशील तसेच प्रस्तावित व्यवाहार पुढे जाईल, वर तसे सुचवले असले आणि कोणत्याही पदाचा किंवा व्यक्तीने त्यांचे दावे माफ करणे, विक्रमाचे शीर्षक असेल आणि कोणत्याही पदाचा किंवा व्यक्तीने किंवा (वॉट) दिवसांच्या कालावधीत प्रशा जालेला कोणताही दावा माझ्या अतिरिक्तच्या दुरुलक्षित केला जाईल, जसे की माझ्या अतिरिक्तच्या असा कोणताही दावा प्राप्त झाला नाही.

वर संदर्भित तपशील:

अनु क्र.	सदनिका क्रमांक	मजला	क्षेत्रफळ (चौरस मीटर) वी वी क्षेत्र	झाकलेले/स्टॅक/पोडियम कार पार्किंग
१	१०१ आणि १०२	नववा	१७९.२४	२
२	१००१ आणि १००२	दहावा	१७९.२४	२

इमारतीमध्ये, उदा., "सैलम अपार्टमेंट्स", मालमत्तेवर वसलेले आहे, म्हणजे, सुमारे ६४३.५० चौरस आकाराच्या जमीनच्या मोठ्या तुकड्याच्या खाक्याने अडाउटमध्ये पळवूद्ध क्रमांक १३ असलेले सर्व तुकडा आणि जमीन, जमीन, अनुसंधानिका आणि परिसर. सलं क्र. ७, हिस्सा क्र. ३, सलं क्र. ८, हिस्सा क्र. ३, सलं क्र. ९, हिस्सा क्र. ९ आणि सलं क्र. ९. वडवली नवावती हिस्सा क्र. ६ आणि सलं क्र. ८/५ बाण गाव आणि त्यावर म्युनिसिपल क्र. १७०८/१ आणि १७०८/३(अ) मुंबई येथे वसलेली आणि असलेली वडवली नवावती सिटी सलं क्र. १२४ आहे, आणि मुंबई उपनगरीत उपजिल्हा आणि सीमा खालीलप्रमाणे आहे, म्हणजे, म्हणजेच येथे:-  
 पळवूद्धे किंवा दिशेला: मूळड क्र. १४ (सी टी एस क्र. १२५)  
 पश्चिमेकडे किंवा दिशेला: मूळड क्रमांक १२ (सी टी एस क्र. १२३)  
 उत्तरेकडे किंवा दिशेला: अंतर्गत रस्ता -१२ मीटर, मूळड क्रमांक १२ किंवा दिशेने दक्षिण : अंतर्गत रस्ता -१० मीटर, मूळड क्रमांक ५ आणि ६, (सी.टी.ए. क्र. ११४ आणि ११५)

सही / - नूतन पटेल, अधिवक, सदनिका क्र. ९, नळजलना, बी विंग, शिव सदन, मोगल लेन, बाटा शोरूम लेन, माउंट रोड, मुंबई - ४०० ०१६, ईमेल: nutsancancer@gmail.com

दिनांक १४ जुलै २०२३

**जाहीर सूचना**

यादारे आम जनतेला सूचित करण्यात येते की आम्ही फातमाबाईशंभुमुद्रीन प्लन्मर (व्हॅंडर) स्टाण्डर रूम क्रमांक १२, १ ला मजला, ००९, आभिर अलि मॅन्शन, इकरेया मस्जिद रोड, शायदा मार्ग, डोंगरी मुंबई ४०० ०१५, या खालील प्रमाणे नमुद केलेल्या परिशिष्टात विस्ताराने वर्णित करण्यात आलेल्या मालमत्तेचे कर्तव्येस आम्हाचे अशील आहेत अशा करून देण्यास तयार आहेत, त्यांचे सदरील मालमत्तेमधील हक्क संबंध तपामुद पाहत आहोत आणि सुरुवात मालमत्ता सर्व त्या भागांपासून मुक्त आहे.  
 अशा सर्व त्या व्यक्ती तसेच बँका, वित्तीय कंपन्या/ नॉन बँक आस्थापना, फर्म, असोसिएशन ज्यांची स्थापना झालेली असेल किंवा नसेल, लँडिंग, किंवा किंवा धनको जेव्हाचे सदरील मालमत्ता किंवा तिच्या कोणत्याही भागावर विक्री, कारगणना, हस्तांतरण, आसाइमंट, अदलाबदल, टीडीआर खरेदी, एकएफआय खरेदी, किंवा बांधकामातील विल्ट अप आणि / किंवा बांधकामाधीन मधील विल्ट अप क्षेत्र आदींच्या माध्यमातून किंवा वारसा, समभाग, तावण, विक्री, हस्तांतरण, लीज, लिन, परवाना, भार, कोलॅमॅन्ट, ट्रस्ट, दावा, देवभाण, निवासाच्या हक्क, इजमंट, राईट ऑफ वे, प्री एम्पचन, भेट, अदलाबदल, आसाइमंट, तावा, अलॉटमेंट, व्यवसाय, लेट, लीज, सव लीज, सव लीज, सव लीज, भाडेपट्टा, पोटभाडेपट्टा, डिव्हाईडेंड, डिव्हाईडेंड, बिक्रेन्स, वाटणी, दावा, इजमंट आदेश, अक्रिझिशन, रिक्रिझिशन, अलॉटमेंट, लीजवॉयडर, भार, लाभाची हक्क, राईट ऑफ प्रिक्झिशन, प्री एम्पचन, कार, कॅन्ट, सॉल्युश्या कार, कोलॅमॅन्ट कार, तडजोड, कुलमुखत्यारधर, मागणी किंवा न्यायालयाच्या आदेश किंवा डिक्री, आरक्षण, विकास हक्क, जॉईंट व्हॅन्डर, भागीदारी, कर्ज, किंवा अण कोणत्याही माध्यमातून कोणत्याही स्वरूपाच्या हक्क, हस्तगत, दावा, मागणी, हक्क संबंध, समभाग किंवा स्वातंत्र्य असल्यास त्यांना आवाहन करण्यात येते की त्यांनी त्या संदर्भातील माहिती लेखी स्वरूपात आपल्या दाव्याच्या पुढवर्ष आवश्यक त्या कागदोपरी पुराव्यांच्या प्रामुगित सत्यप्रतीत्यह निम्नव्यावधीकराच यांच्याकडे पळीएच अन्सादी अँड कंपनी, ऍडव्होकेटस, हाय कोर्ट, ११०४, ओझोन बीज सेंटर, बेलासिस रोड, मुंबई ४०० ००८ येथे या तारखेपासून १४ दिवसांत सादर करणे आवश्यक आहे अन्यथा असे समजण्यात येईल की कोणताही दावा नाही आणि असल्यास तो अधिव्यक्ति आहे आणि आमचे अशील अशा कोणत्याही दाव्यांच्या अनुपस्थितीत व्यवहार पूर्ण करतील.

**वरील संदर्भात परिशिष्ट सदरील मालमत्तेचे विवरण**

**प्रथमतः**  
 फाझलदारीभूखंड, निशाणपाडारोडच्या पूर्व बाजूला किंवा तंतानपुरा, नोंदणी जिल्हा आणि उपजिल्हा मुंबई ज्यात क्षेत्र जुन्या टायटल डीडच्या अनुसार ३१६ चौसर याई किंवा त्याच्या आसपास, मालमत्ता पत्रकाप्रमाणे ३०८ चौसर याईस, म्हणजेच २५७.५२ चौसर मीटर्स किंवा त्याच्या आसपास, तसेच त्यावरील उभ्या असलेल्या बांधकामांमधील सदनिका ज्यांची नोंदणी कलेक्टर ऑफ लँड रेव्ह्यूच्या कार्यालयीन ऑफ लँड रेव्ह्यूच्या कार्यालयात सुरुवात झाली आहे आणि लापटन्स सलं क्रमांक २/३१५९ आणि कॅडेस्ट्रल सलं क्रमांक १७६९ मंडी विभाग आणि ज्याची आकारणी ब्रह्मुंभई महागणपतिका यांच्याकडून बी वॉर्ड अंतर्गत क्रमांक २८५६ प्रमाणे झाली आहे आणि जुन्या दमराप्रमाणे रस्ता क्रमांक १२३३-१३५ आणि १३७-१४४ आणि नवा रस्ता क्रमांक १११-११३ आणि ११५

**द्वितीयतः**  
 फाझलदारीभूखंड, निशाणपाडारोडच्या पूर्व बाजूला किंवा तंतानपुरा, नोंदणी जिल्हा आणि उपजिल्हा मुंबई ज्यात क्षेत्र जुन्या टायटल डीडच्या अनुसार क्षेत्र १२३ चौसर याईस म्हणजेच १०२.८४ चौसर मीटर्स किंवा त्याच्या आसपास तसेच त्यावरील उभ्या असलेल्या बांधकामांमधील सदनिका ज्यांची नोंदणी कलेक्टर ऑफ लँड रेव्ह्यूच्या कार्यालयात सुरुवात झाली आहे आणि लापटन्स सलं क्रमांक २/३१५९ आणि कॅडेस्ट्रल सलं क्रमांक १७६९ मंडी विभाग आणि ज्याची आकारणी ब्रह्मुंभई महागणपतिका यांच्याकडून बी वॉर्ड अंतर्गत क्रमांक २८५६ प्रमाणे झाली आहे आणि जुन्या दमराप्रमाणे रस्ता क्रमांक १४३ आणि १४४ आणि नवा रस्ता क्रमांक १०५-१०६ मुंबई, १४ जुलै, २०२३

स्वाक्षरी / - एबीएस अन्सारी अँड कंपनी ऍडव्होकेटस, हायकोर्ट

**जाहीर सूचना**

यादारे सूचना देण्यात येत आहे की, तनवीर युसुफ मोतीवाला, रहिवासी सदनिका क्रमांक ६२० चौसर फूट वीए, पहिला मजला, १२० चौसर फूट वीए, सागर तरंग सहकारी गृहनिर्माण संस्था लिमिटेड, जे.पी. रोड, अंधेरी मुंबई, ४०००६१ येथे आहे. देव सुखानी आणि हस्तांतरणकर्ता म्हणून तनवीर युसुफ मोतीवाला यांच्यामार्फत दिनांक २३ एप्रिल २०१३ रोजी झालेल्या व्हॉट विक्री डीड चुकीच्या जागा गेली आहे किंवा हस्तलेली आहे, ज्यावर संपूर्णपणे शिक्षा मारलेली आहे आणि बीडीआर-१७/२२२६/२०१३ अनुक्रमांकार नोंदीकृत आहे.

तनवीर युसुफ मोतीवाला हे अनुसूची २ मधील सदनिकेचे हस्तांतरण आणि विक्री करण्याच्या प्रक्रियेत आहेत. वारसा, महाणखत, विक्री, हस्तांतरण, भाडेपट्टी, धारणाधिकार, परवाना, शुल्क, ट्रस्ट, देवभाण, संपूर्णता, भेटवस्तू, देवाणघेवाण, तावा, बोजा, किंवा किंवा अन्यथा कोणत्याही मागणी अनुसूची २ मधील सदनिकेवर किंवा वारण कोणताही दावा असलेल्या सर्व व्यक्ती ६४ ब्न् व्हेन, माउंट प्लोडर रोड, मुंबई ४०० ००६ येथे ही सूचना प्रकाशित झाल्यापासून १५ (पंधरा) दिवसांच्या आत अधोव्यावधी करण्यावजा न लेखी कळवणे आवश्यक आहे, तसे न केलेल्या आदाव्याच्या कोणताही दावा किंवा सहरा न घेता विक्री पूर्ण केली जाईल. आणि तेच, वर असले तर, कायमचे माफ केलेले मानले जाईल.

**अनुसूची**  
 निवासी सदनिका क्रमांक: १०४/ए, पहिला मजला, ६२० चौसर फूट वी ए ., सागर तरंग सहकारी गृहनिर्माण संस्था लिमिटेड ., जे.पी. रोड, अंधेरी, मुंबई ४०० ०६१ जमिनीवर मुंबई असलेल्या सी टी एस नोंदणी क्रमांक १०६७ जिल्हाद्वारे वसवता, तात्काळ उपनगरीत उपजिल्हा.  
 दिनांक १४ जुलै २०२३ रोजी  
**मंदाकिनी सिंह अधिवक**

**सार्वजनिक सूचना**

यादारे सर्वसाधारणपणे सूचना देण्यात येत आहे की माझे अशील. म्हणजेच श्री. वी गोपालकृष्णन अय्यर हे सदनिका क्रमांक ३०१ (यादारे) ३०१ सदनिका क्रमांक ३०१\* म्हणून संदर्भित आणि सदनिका क्रमांक ३०२ (यादारे) ३०२ सदनिका क्रमांक ३०२\* म्हणून संदर्भित असलेल्या निवासी जागेपै पालक आहेत. १. दोन्ही करण पत्रा (पुस्तकावरील) जो-अच्छादित/हस्तगत सोपवणी लिमिटेडच्या "युनियन बँक ऑफ इंडिया" यांच्या वतीने दिनांक १४/०३/२००९ दिनांक १७/०४/२००९ (यादारे) "३०१ सदनिका" म्हणून संदर्भित, करण पत्रा, बलाबलपत्र, वर, मुदत (परिणाम), मुंबई-४०० ०६० येथे स्थित आहे (यादारे) सहायकाप्रमाणे "उम सदनिका क्रमांक ३०१" आणि "३०२" ते ४०५ (दोन्ही सदनिका) लिखित क्रमांक. ४०१ ते ४०५ (दोन्ही सदनिका) अशाप्रमाणे उम सोपवणीचे प्रत्येकी ५०/- चे ५ पत्रे मालते समभाग फ्लिपिंगचे "उम सदनिका क्रमांक ३०१" आणि "३०२" अशाप्रमाणे. ०८१ (यादारे) "महदलेले अर्ज" म्हणून संदर्भित. सदर सदनिका क्रमांक ३०१ च्या संदर्भात हस्तगतपणे साखळी वरील दिनांक १७ जुलै १९९७ रोजीच्या कार, कुली येथील सव-रिजिस्टार ऑफ अँडयुनियन कार्यालयात अनुक्रमांक पीबीडीआर- ३/१०६८/१९९७ अंतर्गत नोंदीकृत, दम्याम अंमलात आणण्यात गेला. हे निमित्त डेव्हलपमेंट आणि श्री. वी गोपालकृष्णन अय्यर आणि सर सदनिका क्रमांक ३०२ च्या संदर्भात हस्तगतपणे साखळी हा दिनांक १७ जुलै १९९७ रोजीच्या कार आहे, जो कुर्ला येथील सव-रिजिस्टार ऑफ अँडयुनियन कार्यालयात अनुक्रमांक पी बी डी आर -३/१०६८/१९९७ अंतर्गत नोंदीकृत आहे. मेसर्स मिलिट डेव्हलपमेंट आणि श्री वी गोपालकृष्णन अय्यर यांच्या अंमलात आणण्यात गेला. (१) दिनांक २८/०७/१९९७ च्या क्रमांकाची मूळ नोंदणी पावती दिनांक १७ जुलै १९९७ च्या संदर्भात सदनिका क्रमांक ३०१, (२) उम सदनिका क्रमांक ३०२ च्या संदर्भात दिनांक १७ जुलै १९९७ च्या या काराची दिनांक २८/०७/१९९७ ची मूळ नोंदणी पावती दिनांक १६/०७/१९९७ ची मूळ मुद्रांक मूळ पावती परिसर, हस्तगत/हाडल झाले आहेत आणि परिष्कारपेक्षा सोपे घेतल्यानंतरही ते सापडत नाही. कोणत्याही व्यक्ती/बँक/आर्थिक संस्थांकडे म्हटल्याताना मला असेल वर, कोणत्याही पावती दिनांक २८/०७/१९९७ दिनांक १७ जुलै १९९७ रोजी सर सदनिका क्रमांक ३०१ बाबतचा (२) सर सदनिका क्रमांक ३०२ आणि (३) मूळ स्टॅम्पच्या संदर्भात दिनांक १७ जुलै १९९७ रोजीच्या सर काराची दिनांक २८/०७/१